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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

OA.No.704 of 2001

New Delhi, this 20th day of March, 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Ms. Sushma Rani
D/o Puran Chand Pal
R/o H-II-191 Madan Gir
New Delhi

... Applicant

(By Advocate: Shri Kulbir Parashar)

versus

1. Union of India
through Secretary
Ministry of Finance
Department of Revenue
North Block
New Delhi

2. Registrar
Customs Excise & Gold (Control)
Appellate Tribunal, West Block.2
R.K. Puram
New Delhi

3. CDR Customs Excise & Gold (Control)
Appellate Tribunal, West Block.2
R.K. Puram
New Delhi

... Respondents

ORDER(Oral)

9. The applicant has filed this OA seeking direction to respondents-1 & 2 to confer upon her temporary status in terms of the DoP&T Order dated 10.9.1993 as she has completed the requisite period of one year of continuous engagement by the respondents.

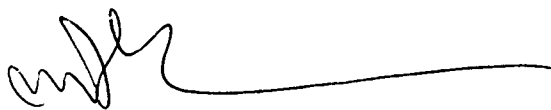
2. The brief facts of the case are that the applicant was initially recruited as a casual labour/worker from employment Exchange by respondent-2 on 18.8.1998. She continued to work



in the office of respondent-2 till 4.6.1999 and thereafter she was appointed by respondent-3 with effect from 7.6.1999 till December 1999. According to the applicant, she has worked for 240 days and has, therefore, become eligible for grant of temporary status in terms of the DoPAT Scheme namely, Casual Labourers (Grant of Temporary Status) Scheme, 1993. The applicant has submitted a representation to the respondents on 6.11.2000 to consider her case for grant of temporary status. Till now no decision has been taken by the respondents.

3. After hearing the applicant, I find it a fit case to give a direction to the respondents to consider the representation dated 6.11.2000 of the applicant. The respondents are accordingly directed to treat this application as a representation of the applicant and decide the same by passing a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order. In the meantime, status quo as of today in respect of the applicant shall be maintained.

4. Registry is directed to send a copy of this OA along with a copy of this order to the respondents immediately.



5. This OA is disposed of with the above directions at the admission stage itself. No order as to costs.


(M. P. Singh)
Member(A)

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